

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

THIRD REPORT

(Presented on 26-2-1992)

1. the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Third Report.

2. The Committee met on 25 February, 1992 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1992 (*Amendment of article 124, etc.*) by Shri R. Surender Reddy.
- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Sarvashri Y. Yaima Singh and George Fernandes.
- (3) The Constitution (Amendment) Bill, 1992 (*Amendment of article 348*) by Shri Yashwantrao Patil.
- (4) The Constitution (Amendment) Bill, 1992 (*Amendment of article 16*) by Shri P.P. Kaliaperumal.
- (5) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Shrimati Dil Kumari Bhandari.
- (6) The Constitution (Amendment) Bill, 1992 (*Omission of article 44, etc.*) by Shri Bhagwan Shankar Rawat.
- (7) The Constitution (Amendment) Bill, 1992 (*Amendment of article 174*) by Shri Mohan Singh.
- (8) The Constitution (Amendment) Bill, 1992 (*Amendment of article 311*) by Shri Chitta Basu.

II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1992 (*Amendment of article 124, etc.*) by Shri R. Surender Reddy.

The Bill seeks to amend the Constitution with a view to make provision for the establishment of a Bench of the Supreme Court at Hyderabad and also provides for the appointment of a Deputy Chief Justice of India to preside over the Bench established at Hyderabad.

After considering all aspects of the Bill, the Committee recommend that the member may not be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Sarvashri Y. Yaima Singh and George Fernandes.

The Bill seeks to amend Eighth Schedule to the Constitution with a view to include Manipuri language in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1992 (*Amendment of article 348*) by Shri Yashwantrao Patil.

The Bill seeks to amend article 348 of the Constitution with a view to provide that all proceedings in the Supreme Court and in other High Courts shall be in the English and Hindi languages.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1992 (*Amendment of article 16*) by Shri P.P. Kaliaperumal.

The Bill seeks to amend article 16 of the Constitution with a view to providing for the reservation of appointment or posts in favour of women which, in the opinion of the State, are not adequately represented in the services under the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 1992 (*Amendment of Eighth Schedule*) by Shrimati Dil Kumari Bhandari.

The Bill seeks to amend the Eighth Schedule to the Constitution with a view to including the Manipuri and Nepali languages in it.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 1992 (*Omission of article 44, etc.*) by Shri Bhagwan Shankar Rawat.

The Bill seeks to amend the Constitution with a view to securing a uniform civil code for the citizens throughout the territory of India.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (7) The Constitution (Amendment) Bill, 1992 (*Amendment of article 174*) by Shri Mohan Singh.

The Bill seeks to amend article 174 of the Constitution with a view to providing that a period of more than three months shall not intervene between two sessions of the Legislature of a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (8) The Constitution (Amendment) Bill, 1992 (*Amendment of article 311*) by Shri Chitta Basu.

The Bill seeks to amend the article of the Constitution with a view to omitting provision relating to dismissal, removal or reduction in rank of persons employed in civil capacity under the Union or a State without holding an inquiry if the President or the Governor, as the case may be, is satisfied that in the interest of the security of the State it is not expedient to hold such inquiry.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to twenty-one Bills specified in the Appendix.

5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Ceiling on Wages Bill, 1991 by Shri S. B. Sidal.
- (2) The Constitution (Amendment) Bill, 1991 (*Omission of article 44, etc.*) by Shri Moreshwar Save.
- (3) The Places of Worship (Special Provisions) Repeal Bill, 1991 by Shri Moreshwar Save.
- (4) The Citizens (Issue of Multi-Purpose Card) Bill, 1991 by Shri Moreshwar Save.
- (5) The Constitution (Amendment) Bill, 1991 (*Insertion of new article 29A, etc.*) by Shri Mohan Singh.
- (6) The Constitution (Amendment) Bill, 1991 (*Insertion of new article 51B*) by Shri Mohan Singh.
- (7) The Constitution (Amendment) Bill, 1991 (*Amendment of Tenth Schedule*) by Shri Mohan Singh.
- (8) The Constitution (Amendment) Bill, 1991 (*Amendment of articles 200 and 201*) by Shri Chitta Basu.
- (9) The Agricultural Workers Bill, 1991 by Shri Chitta Basu.
- (10) The Criminal Laws (Amendment) Bill, 1991 by Shri George Fernandes.
- (11) The Widows' Welfare Bill, 1991 by Shrimati Basava Rajeswari.
- (12) The Providing of Free Medical and Technical Education Bill, 1991 by Shrimati Basava Rajeswari.
- (13) The Representation of the People (Amendment) Bill, 1991 (*Amendment of section 29A, etc.*) by Shri Shravan Kumar Patel.
- (14) The Constitution (Amendment) Bill, 1991 (*Amendment of article 107, etc.*) by Dr. Laxminarain Pandey.

The Committee further recommend that all the remaining seven Bills be placed in category 'B'. The Committee recommend allocation of time for each of the bills as shown in column 5 of the Appendix.

Recommendations

6. The Committee recommend that—

- (i) Shri R. Surender Reddy be *not* permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) Sarvashri Y. Yaima Singh and George Fernandes, Yashwantrao Patil, P.P. Kaliaperumal, Shrimati Dil Kumari Bhandari, Sarvashri Bhagwan Shankar Rawat, Mohan Singh and Chitta Basu be permitted to move for leave to introduce their Constitution (Amendment) Bills; and
- (iii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House.

NEW DELHI;
February 25, 1992

Phalguna 6, 1913 (Saka)

S. MALLIKARJUNAIAH,
Chairman,

Committee on Private Members' Bills
and Resolutions.

APPENDIX

| Sl. No. | Name of the Bill and the member-in-charge | Bill No. | Category recommended | Time recommended |
|---------|---|-------------|----------------------|------------------|
| 1 | 2 | 3 | 4 | 5 |
| 1. | The Scheduled Castes and Scheduled Tribes (Recognition of Welfare Associations) Bill, 1991 by Dr. P. Vallal Peruman. | 90 of 1991 | B | 2 hours |
| 2. | The Constitution (Amendment) Bill, 1991 (<i>Insertion of new article 16A</i>) by Shri Sudhir Giri. | 167 of 1991 | B | 2 hours |
| 3. | The Employment Bill, 1991 by Shri Anadi Charan Das. | 135 of 1991 | B | 2 hours |
| 4. | The Ceiling on Wages Bill, 1991 by Shri S.B. Sidnal. | 136 of 1991 | A | 2 hours |
| 5. | The Constitution (Amendment) Bill, 1991 (<i>Amendment of article 244, etc.</i>) by Shri Piyus Tiraky. | 166 of 1991 | B | 2 hours |
| 6. | The Constitution (Amendment) Bill, 1991 (<i>Omission of article 44, etc.</i>) by Shri Moreshwar Save. | 173 of 1991 | A | 2 hours |
| 7. | The Places of Worship (Special Provisions) Repeal Bill, 1991 by Shri Moreshwar Save. | 187 of 1991 | A | 2 hours |
| 8. | The Citizens (Issue of Multi-Purpose Card) Bill, 1991 by Shri Moreshwar Save. | 189 of 1991 | A | 2 hours |
| 9. | The Constitution (Amendment) Bill, 1991 (<i>Insertion of new article 29A, etc.</i>) by Shri Mohan Singh. | 192 of 1991 | A | 2 hours |
| 10. | The Constitution (Amendment) Bill, 1991 (<i>Insertion of new article 51B</i>) by Shri Mohan Singh. | 191 of 1991 | A | 2 hours |
| 11. | The Constitution (Amendment) Bill, 1991 (<i>Amendment of Tenth Schedule</i>) by Shri Mohan Singh. | 193 of 1991 | A | 2 hours |
| 12. | The Constitution (Amendment) Bill, 1991 (<i>Amendment of articles 200 and 201</i>) by Shri Chitta Basu. | 188 of 1991 | A | 2 hours |
| 13. | The Agricultural Workers Bill, 1991 by Shri Chitta Basu. | 190 of 1991 | A | 2 hours |
| 14. | The Constitution (Amendment) Bill, 1991 (<i>Insertion of new articles 281A and 281B</i>) by Shri Chitta Basu. | 185 of 1991 | B | 2 hours |
| 15. | The Criminal Laws (Amendment) Bill, 1991 by Shri George Fernandes. | 210 of 1991 | A | 2 hours |
| 16. | The Widows' Welfare Bill, 1991 by Shrimati Basava Rajeswari. | 201 of 1991 | A | 2 hours |
| 17. | The Providing of Free Medical and Technical Education Bill, 1991 by Shrimati Basava Rajeswari. | 197 of 1991 | A | 2 hours |
| 18. | The Representation of the People (Amendment) Bill, 1991 (<i>Amendment of section 29A, etc.</i>) by Shri Shraavan Kumar Patel. | 207 of 1991 | A | 2 hours |
| 19. | The Payment of Gratuity (Amendment) Bill, 1991 (<i>Amendment of sections 2 and 4</i>) by Shri Ram Naik. | 202 of 1991 | B | 2 hours |
| 20. | The Constitution (Amendment) Bill, 1991 (<i>Amendment of article 30</i>) by Shri Chokka Rao Juvvadi. | 195 of 1991 | B | 2 hours |
| 21. | The Constitution (Amendment) Bill, 1991 (<i>Amendment of article 107, etc.</i>) by Dr. Laxminarain Pandey. | 200 of 1991 | A | 2 hours |